

23.11.1995.

Hon. Mr. T. L. Verma, Member-J.
Hon. Mr. D.S. Baweja, Member-A.

Sri A.V. Srivastava for the applicant.

Sri Sanjai Kumar for the respondents.

In view of the decision of Hon'ble Supreme Court in Krishna Prasad Gupta vs. Comptroller Printing & Stationary reported in 1995 (7) 14 Judgments Today page 522, this Tribunal has no jurisdiction to entertain applications against the order passed by the Payment of Wages Authority under Section 15 of the Payment of Wages Act. This application is therefore, dismissed for want of jurisdiction. However, it will be open to the applicant to file an appeal under Section 17 of the Payment of Wages Act before the appropriate forum within a month from the date of service of this order. The operation of the order dated 28.7.95, which has been stayed by order dated 6.11.1995, will remain ~~operative~~^{Stayed} till the date of filing of appeal before the appropriate forum.

D. Bawaja
Member-A.

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Member-J.

Pandey/-